Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the **05th** day of **September**, 2018

Present:

Hon'ble Mr. Gokul Chandra Pati, Member-A Hon'ble Mr. Rakesh Sagar Jain, Member-J

Original Application No.330/00573/2018

Ishwari Narayan Singh, aged about 67 years, S/o Late Shri S.N. Singh, Retd. Sub Post Master, R/o 530/130 K-4 Nepali Bagh, Shivpur, Varanasi – 221003.

......Applicant.

By Advocate –Shri R.K. Dixit

<u>VERSUS</u>

- Union of India through Secretary, Ministry of Communication and I.T. Dak Bhawan, Sansad Marg, New Delhi.
- 2. Director General of Posts, Dak Bhawan, Sansad Marg, New Delhi representing Hon'ble President of Indian.
- 3. The Director (D.E.), Ministry of Communication & I.T. Department of Post, Vigilance and Petition Division, Dak Bhawan, Sansad Marg, New Delhi-110001.
- 4. Chief Post Master General, U.P. Circle, Lucknow.
- 5. Postmaster General, Allahabad Region, Allahabad 211001.
- 6. Post Master General, Varanasi Region, Varanasi.
- 7. Director Postal Services Allahabad Region, Allahabad.
- 8. Under Secretary, U.P.S.C. Dholpur House, New Delhi.

..... Respondents

By Advocate : Shri S.P. Pathak

ORDER

By Hon'ble Mr. Gokul Chandra Pati, Member-A:

We heard learned counsel for the applicant. He submitted that the grievance of the applicant will be met at this stage if a

direction is given to the respondents to dispose of the Disciplinary Proceedings against him.

- 2. Learned counsel for the respondents submitted that the matter is pending for orders of Disciplinary Authority.
- 3. It is noted that the advice of U.P.S.C. on the disciplinary proceeding was sent to the applicant who has submitted his reply on 03.03.2017 as stated in Para 4 (F) of the Counter Affidavit filed by the respondents. Learned counsel for the respondents submitted that Disciplinary Proceeding was converted to the proceedings under Rule 09 of CCS (Pension) Rule, 1972 after retirement of the applicant.
- 4. In view of the submissions made by both the counsels, the OA is disposed of at this stage with direction to respondent No.2/Competent Authority to take an appropriate decision on the disciplinary proceedings pending against the applicant within a period of three months from the date of receipt of a certified copy of this order and pass an appropriate order as per rules. It is made clear that no view has been expressed about merits of the case. No order as to costs.

Member-J

Member-A

/RKM/